

[Translations]

AN HON. MEMBER : Home Minister can be asked.

[English]

MR. SPEAKER : The Election Commission is independent.

**** (Interruptions)**

MR. SPEAKER : Not allowed. Now, only Papers Laid on the Table. Shri Abdul Gafoor.

12.06 hrs.

PAPERS LAID ON THE TABLE

[English]

Delhi Urban Art Commission (Terms and conditions of service) Amendment Rules and Annual Report of Delhi Urban Art Commission, New Delhi for 1983-84

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFUOR) : I beg to lay on the Table:-

- (1) A copy of the Delhi Urban Art Commission (Terms and Conditions of Service) Amendment Rules, 1948. (Hindi and English versions) published in Notification No. G.S.R. 41 in Gazette of India dated the 12th January, 1985, under sub-section (3) of section 26 of the Delhi Urban Art Commission Act, 1973.

[Placed in Library. See No. LT-475/85]

- (2) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1983-84, under section 19 of the Delhi Urban Art Commission Act, 1973.

[Placed in Library. See No. LT-476/85]

Annual Report of Land Review on Coconut Development Board, Cochin, for 1983-84 and a Statement

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BUTA SINGH) : I beg to lay on the Table :

- (1) (i) A copy of the Annual Report (Hindi and English version) of the Coconut Development Board, Cochine, for the year 1983-84, under sub-section (4) of section 17 of the Coconut Development Board Act, 1979.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coconut Development Board, Cochin, for the year 1983-84.

- (2) A Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 477/85]

Notifications under Essential Commodities Act, Review on and Annual Report of North Eastern Regional Agricultural Marketing Corporation Ltd Gauhati for 1983-84, and Annual Report of Controller General of Patents, Designs and Trade Marks for 1983-84.

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : I beg to lay on the Table

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-

- (i) The Sugar (Price Determination for 1984-85 Production) Order, 1985 published in Notification No. G.S.R. 55(E)/ESS Com-Sugar in Gazette of India dated the 31st January, 1985.

- (ii) The Sugar (Price Determination for 1984-85 Production) Amendment Order, 1985 published in Notification No. G.S.R. 132 E) ESS. Com/Sugar in Gazette of India dated the 2nd March, 1985.

[Placed in Library. See. No. LT-478/85]

- (2) A copy each of the following Papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

- (i) Review by the Government on the working of the North Eastern

Regional Agricultural Marketing Corporation Limited, Gauhati, for the year 1983-84.

(ii) Annual Report of the North Eastern Regional Agricultural Marketing Corporation Limited, Gauhati, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(3) A statement (Hindi and English versions showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LN-479/85]

(4) A Copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks under section 126 of the Trade and Merchandise Marks Act, 1958, for the year 1982-84.

[Placed in Library- See No. LT-480/85]

Financial Estimates and Performance Budget of the Employees' State Insurance Corporation for 1985-86.

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T ANJAI AH) : I beg to lay on the Table.

a Copy of the Financial Estimates and Performance Budget (Hindi and English versions) of the Employees' State Insurance Corporation, for the year 1985-86 under section 36 of the Employees' State Insurance Act, 1948.

[Placed in Library See No. LT-481/85]

Notifications Under Customs Act, and under Central Excise Rule

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table:

(1) A copy of each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

(i) G S R 56(E) published in Gazette of India dated the 1st February, 1985 together with an explanatory memorandum regarding exemption to specified items of

garment and hosiery making machines from basic customs duty in excess of 25 per cent ad valorem and whole of additional duty of customs.

(ii) G S R 57(E) published in Gazette of India dated the 1st February, 1985 together with an explanatory memorandum regarding exemption to certain specified garment and hosiery making machines covered by Notification No. 16/85-Customs dated the 1st February, 1985 from the auxiliary duty in excess of 10 per cent ad valorem.

(iii) G R S 58 (E) published in Gazette of India dated the 1st February, 1985 together with an explanatory memorandum making certain amendment to Notification No. 49-Customs dated the 1st March, 1979.

(iv) G S R 59 (E) published in Gazette of India dated the 1st February, 1985 together with an explanatory memorandum regarding exemption to Alpha Pinene and Turpentine imported for the manufacture of terpene chemicals from the basic customs duty in excess of 35 per cent ad valorem.

(v) G S R 74 (E) to 75(E) published in Gazette of India dated the 2nd February, 1985 together with an explanatory memorandum regarding exemption to machinery, equipments, components, and raw materials including consumables imported against licences covered by Public Notice No. (9-ITC)/(PN)/84- dated the 16th November, 1984 from basic customs duty in excess of 40 per cent, ad valorem auxiliary duty in excess of 25 per cent ad valorem, and from the whole of the additional duty of customs leviable thereon.

(vi) G S R 192 and 193 published in Gazette of India dated the 23rd February, 1985 together

with an explanatory memorandum making certain amendment to Notification Nos. 132-Customs dated the 2nd July, 1980 and 70-Customs dated the 25th March, 1978.

- (vii) G S R 107 (E) to 113 (E) published in Gazette of India dated the 28th February, 1985 together with an explanatory memorandum extending concessional customs duties on certain items required by wrist watch industry.
- (viii) G S R 114 (E) and 115 (E) published in †Gazette of India dated the 28th February, 1985 together with an explanatory memorandum regarding exemption to telecommunication equipments, components, sub-assemblies and accessories imported for a Government project called "CIVICON" from basic customs duty in excess of 40 per cent **ad valorem** auxiliary duty in excess of 25 per cent **ad valorem** and whole of the additional duty of customs leviable thereon.
- (ix) G S R 116 (E) published in Gazette of India dated the 28th February, 1985 together with an explanatory memorandum regarding exemption to Soda Ash of dense and light varieties from basic customs duty in excess of 15 per cent **ad valorem** and 35 per cent **ad valorem** respectively.
- (x) G S R 128 (E) published in Gazette of India dated the 28th February, 1985 together with an explanatory memorandum making certain amendment to Notification No 232-Customs dated the 18th August, 1983, so as to extend the concessional rate of basic customs duty of 50 per cent **ad valorem** and complete exemption from additional duty of customs in respect of TV colour picture tubes pre-aligned with deflection yokes.
- (xi) G S R 129 (E) and 130 (E) published in Gazette of India dated the 28th February, 1985, together with an explanatory memorandum regarding exemption to denatured ethyl alcohol of 94.68 per cent V/V minimum strength, when imported into India for industrial purposes, from the whole of basic, auxiliary and additional duties of customs leviable thereon.
- (xii) G S R 134 (E) and 135 (E) published in Gazette of India dated the 4th March, 1985 together with an explanatory memorandum regarding exemption to enriched uranium when imported into India for fabrication into fuel elements for use in atomic power reactors from the basic customs duty in excess of 40 per cent **ad valorem** and auxiliary duty of customs in excess of 25 per cent **ad valorem** and the whole of additional duty of customs leviable thereon.
- (xiii) G S R 137 (E) and 138 (E) published in Gazette of India dated the 4th March, 1985 together with an explanatory memorandum regarding exemption to photographic cameras, cinematographic cameras and lenses, filters, flash light apparatus and exposure meters required for use with such cameras, when imported by accredited press cameraman upto a value limit of Rs. 30,000 from the whole of the basic, auxiliary and additional duties of customs leviable thereon.
- (xiv) G S R 140 (E) published in Gazette of India dated the 6th March, 1985 together with an explanatory memorandum regarding revised rates of exchange for conversion of Swiss Francs into Indian currency or vice versa.

(2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :-

- (i) G S R 64 (E) published in Gazette of India dated the 1st February, 1985 together with an explanatory memorandum making certain amendment to Notification No. 20/179-CE dated the 4th June, 1979.
- (ii) G S R 66 (E) to 68 (E) published in Gazette of India dated the 1st February, 1985 together with an explanatory memorandum regarding withdrawal of rebate of excise duty on tea.
- (iii) G S R 69 (E) published in Gazette of India dated the 1st February, 1985 together with an explanatory memorandum seeking to make the exemption available to excisable goods also when cleared from the bonded warehouses.
- (iv) G S R 72 (E) published in Gazette of India dated the 1st February, 1985 together with an explanatory memorandum making certain amendment to Notification No. 239/82-CE dated the 1st November, 1982.
- (v) G S R 119 (E) to 121 (E) published in Gazette of India dated the 28th February, 1985 together with an explanatory memorandum reducing the excise duty on watches and watch components from 10 per cent to 1 per cent *ad valorem* and withdrawing the exemption available to watches manufactured in small scale units.
- (vi) G S R 139 (E) published in Gazette of India dated the 5th March, 1985 containing corrigenda to Notification Nos. 24/85-CE and 25/85-CE dated the 28th February, 1985.

(vii) G S R 124 (E) published in Gazette of India dated the 28th February, 1985 together with an explanatory memorandum seeking to extend to exemption available to capital goods, components and raw materials cleared from factories of their manufacture and brought into Santa Cruz Electronics Export Processing Zone, to all excisable goods cleared from the bonded warehouses in addition to factories of manufacture.

(viii) G S R 125 (E) published in Gazette of India dated the 28th February, 1985 together with an explanatory memorandum making certain amendment to Notification No. 272/79-CE dated the 18th October, 1979.

(ix) The Central Excise (Amendment) Rules, 1985 published in Notification No. G S R 65 (E) in Gazette of India dated the 1st February, 1985.

[Placed in Library See. No. LT-483/85]

Notification Containing President's order rescinding his order of 24.6.1983 in relation to the Union Territory of Pondicherry.

THE MINISTER OF HOME AFFAIRS (SHRI S B CHAVAN): I beg to lay on the Table a copy of Notification No. S. O. 193 (E)(Hindi and English versions) published in Gazette of India dated the 16th March, 1985 containing the President's Order dated the 16th March, 1985 under section 51 of the Government of Union Territories Act, 1963, rescinding the Order made by him on the 24th June, 1983 in relation to the Union Territory of Pondicherry.

[Placed in Library. See No. LT.484/85]

12.08 hrs.

RESIGNATION BY MEMBER

[English]

MR. SPEAKER : I have to inform the House that I received a letter dated 15 March, 1985 from Shri Sharadchandra Govindrao Pawar, an elected Member from Baramati constituency of Maharashtra, resigning his seat in Lok Sabha from 18 March, 1985. I have accepted his resignation with effect from today, the 18 March, 1985.